

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 163/2016
RT CP NO. 123/Chd/Hry/2017**

**In the matter of Sections 100 to 104
of the Companies Act, 1956 and
Section 66 of the Companies Act,
2013.**

The Punjab Business and Supply Co. Pvt. Ltd Petitioner-company.

Present: Mr. Atul V. Sood, Advocate for petitioner-company.
 Mr. Deepankur Sharma, Advocate for Regional Director, Northern
 Region, New Delhi.

Learned counsel for the petitioner seeks time to file compliance with regard to the certificate from company's auditor to the effect that the list of creditors attached is correct and that on the date of filing the application the company was not in arrears of repayment of deposits or interest thereon. Let the same be filed at least three days before the date fixed.

The matter be listed on 16.11.2017 for arguments.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

October 23, 2017
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